

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**AB No. 24 of 2014**

**30.07.2014**

Heard Mr. AH Hazarika, the learned counsel for the petitioner who submits that, the incident occurred in Sikkim and not in Shillong, as such, Meghalaya Police has no jurisdiction to register the case. The learned counsel also argued that from the FIR, it is not clear what amount was demanded as dowry and further submits that, the entire FIR was concocted with an intention to harass the petitioner/accused namely; **Shri. Sanjay Shah**, so pre-arrest bail may be granted.

Mrs. NG Shylla, the learned State counsel is present along with the IO who produced the CD and objected the bail application.

I have perused the CD.

On perusal of the CD, it is apparent NBWA has been issued against the accused person, as such, it is clear that the accused person is absconding.

On further perusal of the CD, whatever information I gathered from the CD, I am not inclined to consider the bail application. However, the IO is to study the FIR and if it is found that the case is not within the jurisdiction of the Meghalaya Police, then the FIR should be forwarded to the concerned Police Station for investigation. Accordingly, bail application is rejected.

Court Master is directed to return the CD to the learned State counsel along with a copy of this order.

The interim bail passed earlier is hereby withdrawn.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**AB No. 25 of 2014**

**30.07.2014**

Heard Mr. AH Hazarika, the learned counsel for the petitioner who submits that, the incident occurred in Sikkim and not in Shillong, as such, Meghalaya Police has no jurisdiction to register the case. The learned counsel also argued that from the FIR, it is not clear what amount was demanded as dowry and further submits that, the entire FIR was concocted with an intention to harass the petitioner/accused namely; **Smti. Munna Devi**, so pre-arrest bail may be granted.

Mrs. NG Shylla, the learned State counsel is present along with the IO who produced the CD and objected the bail application.

I have perused the CD.

On perusal of the CD, it is apparent NBWA has been issued against the accused person, as such, it is clear that the accused person is absconding.

On further perusal of the CD, whatever information I gathered from the CD, I am not inclined to consider the bail application. However, the IO is to study the FIR and if it is found that the case is not within the jurisdiction of the Meghalaya Police, then the FIR should be forwarded to the concerned Police Station for investigation. Accordingly, bail application is rejected.

Court Master is directed to return the CD to the learned State counsel along with a copy of this order.

The interim bail passed earlier is hereby withdrawn.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**AB No. 26 of 2014**

**30.07.2014**

Heard Mr. AH Hazarika, the learned counsel for the petitioner who submits that, the incident occurred in Sikkim and not in Shillong, as such, Meghalaya Police has no jurisdiction to register the case. The learned counsel also argued that from the FIR, it is not clear what amount was demanded as dowry and further submits that, the entire FIR was concocted with an intention to harass the petitioner/accused namely; **Shri. Sushil Kumar**, so pre-arrest bail may be granted.

Mrs. NG Shylla, the learned State counsel is present along with the IO who produced the CD and objected the bail application.

I have perused the CD.

On perusal of the CD, it is apparent NBWA has been issued against the accused person, as such, it is clear that the accused person is absconding.

On further perusal of the CD, whatever information I gathered from the CD, I am not inclined to consider the bail application. However, the IO is to study the FIR and if it is found that the case is not within the jurisdiction of the Meghalaya Police, then the FIR should be forwarded to the concerned Police Station for investigation. Accordingly, bail application is rejected.

Court Master is directed to return the CD to the learned State counsel along with a copy of this order.

The interim bail passed earlier is hereby withdrawn.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**CRL. REV. P. No. 15 of 2014**

**30.07.2014**

Heard Mr. AS Siddiqui, the learned counsel for the petitioner.

At the outset, the matter has been registered as Criminal Revision Petition which is not supposed to be filed under Section 482 CrPC.

Registry is directed to do the necessary correction and to place the same before this Court on **31.07.14.**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**WP(C) No. 143 of 2010**

**30.07.2014**

Heard Mr. ND Chullai, the learned senior counsel for the State who submits that, the question involved in this instant petition is pending before the Hon'ble Apex Court, so the matter may be fixed after 4(four) weeks.

Prayer is allowed.

Further, the learned senior State counsel is also directed to file an affidavit on the next date fixed stating the exact position of the matter which is pending before the Hon'ble Apex Court.

List this matter after 4(four) weeks.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**WP(C) No. 333 of 2012**

**30.07.2014**

List this matter on 1.08.14 as prayed for by Mr. R Gurung, the learned State counsel.

Mr. R Kar, the learned counsel for the petitioner is present.

**JUDGE**

V Lyndem